

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.05.2023 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)/21/7/AMR/2021	Main Case	7 of IBC	Srivathsa Power Projects Pvt Ltd Vs Coastal Infrastructure Pvt Ltd
	IA(IBC)/187/2023	Sec. 60(2) and 60(50(a) of IBC	Krishna Komaravolu, RP of M/s Coastal Infrastructure Private Limited

**ORDER**

**IA(IBC)/187/2023:**

Mr.P.Ramesh Babu, Ld. Counsel for the Applicant present.

This application is filed by the present RP seeking to permit him to convene the CoC meeting.

Heard the counsel for the Applicant. He submits that the period of 270 days expired on 04.02.2023 and the erstwhile RP has expired on 10.02.2023 and the present RP was appointed by virtue of the orders dated 12.04.2023. The reason for not being able to conduct the CoC meeting can be understood as due to the above circumstances, hence considering the same, the Application is allowed, the RP is permitted to convene the CoC meeting and complete the CIRP process within 3 months i.e., 20.08.2023. Accordingly, IA(IBC)/187/2023 is disposed of.

Sd/-  
**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**

RSN